

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.19 of 2020

In the matter of:

Chander Verma

Appellant

Vs

Continental Construction Ltd & Ors

Respondent

Mr. Jeevesh Nagrath, Mr. Prabhat K Rai, Mr Chandan Dutta, Advocates for appellant.

Mr. Saurabh Kalia and Mr. Harshit Agarwal, Advocates for R2 and R3.

Mr. Swapnil Gupta, Advocate for R5.

ORDER

24.01.2020- Heard learned counsel for the appellant on IA No.345/2020 seeking exemption from filing certified copy of the impugned order and on IA No.346/2020 for exemption from filing typed copies of dim/illegible annexures. IAs are allowed.

2. Learned counsel for the appellant submits that the other directors have entered into an agreement to sell the valuable property, Continental House at Nehru Place, New Delhi without following the orders of the Company Law Board and Board Resolutions.

3. Learned counsel for Respondent No. 2, 3 and 5 takes notice and copy of memo of appeal has already been supplied to them. Respondents may file reply affidavit by 4.2.2020. Rejoinder, if any, be filed before the next date of hearing.

4. Let notice be issued to other respondents through speed post. If the appellant provides the email address of other respondents, let notice be sent

through email also. Requisites alongwith process fee, if not filed, be filed by 27.01.2020. Let the appeal be fixed on **11.2.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/kam